

**GOVERNMENT OF INDIA  
MINORITY AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:315

ANSWERED ON:26.04.2012

DIVERSION/ILLEGAL POSSESSION OF WAKF PROPERTIES

Abdulrahman Shri ;Singh Shri Yashvir

**Will the Minister of MINORITY AFFAIRS be pleased to state:**

- (a) whether the Union Government has prepared a list of Wakf properties which are diverted and are in illegal possession of public as well as private authorities in various States;
- (b) if so, the details thereof, State-wise;
- (c) whether the Union Government proposes to bring Wakf land into the Central list by amending the Wakf Act in view of the reported large scale corruption and irregularities in the management of Wakf lands in the States;
- (d) if so, the details thereof;
- (e) the instructions issued by the National Wakf Board to State Wakf Boards for proper maintenance of records of these properties and computerization thereof; and
- (f) the steps taken by the Union Government to free these properties from illegal occupation?

**Answer**

MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHID)

(a)to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (f) OF LOK SABHA STARRED QUESTION No.315 ASKED BY SHRI ABDUL RAHMAN AND SHRI YASHVIR SINGH REGARDING DIVERSION/ILLEGAL POSSESSION OF WAKF PROPERTIES

(a)&(b): According to Section 32(1) of the Wakf Act, 1995, the general superintendence of all auqaf in a State vest in the State Waqf Board established or the State and it is the duty of the Board to ensure that the auqaf under its superintendence are properly maintained, controlled and administered. Moreover, as per the Wakf Act, 1995, the Waqf Board is empowered for recovery of waqf properties and for removal of encroachment from waqf properties. The Central Wakf Council does not maintain list of all waqf properties or their status.

(c): No, Madam.

(d) : Does not arise in view of (c).

(e): The Joint Parliamentary Committee (JPC) on Waqf, in its 9th Report, presented to Rajya Sabha on 23rd October, 2008, recommended computerization of records of the State Waqf Boards (SWBs) with central financial assistance. The proposal was approved by the Government and the scheme of computerization of records of State Waqf Boards was launched by the Ministry of Minority Affairs in December, 2009. This is applicable to all the 30 State Waqf Boards in the country. The main objective of the scheme is to streamline record keeping, introduce transparency in functioning of the Waqf Board and to computerize various functions & processes of the SWBs.

(f): Does not arise in view of Statement at (a) & (b) above.